

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 169 of 2023 (SZ)**

**Suo Moto**

**Vs.**

**State of Kerala & Others**

**:**

**Respondents**

**REPORT FILED BY THE FIFTH RESPONDENT IN THE ABOVE CASE**



**Adv. Rema Smrithi.V.K**

**ADDITIONAL STANDING COUNSEL**

**KSPCB**

**Respondent No.5**

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

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**VOLUME 1**

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Dated this the 26<sup>th</sup> day of March 2025.

**Rema Smrithi. V.K.**, Advocate  
Additional Standing Counsel

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 169 of 2023 (SZ)**

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**Vs.**

**State of Kerala & Others : Respondents**

**VOLUME 2**

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Dated this the 26<sup>th</sup> day of March, 2025.

**Rema Smrithi. V.K.**, Advocate  
Additional Standing Counsel

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 169 of 2023 (SZ)**

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**:**

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**VERIFICATION**

I, Suchitra V, Environmental Engineer, Kerala State Pollution Control Board, District Office, Kasaragod, do hereby verify on this the 26<sup>th</sup> Day of March, 2025, that all what is stated above are true and correct to the best of my knowledge and information.



A handwritten signature in black ink, appearing to read "Suchitra V.", written over a faint horizontal line.

**SUCHITRA V.  
Environmental Engineer**

**Suchitra V**

**Environmental Engineer**

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 169 of 2023 (SZ)**

**Suo Moto**

**Vs.**

**State of Kerala & Others : Respondents**

**VOLUME 1**

**REPORT FILED BY THE FIFTH RESPONDENT IN THE ABOVE CASE**

I, Suchitra V, aged 53 years, currently working as Environmental Engineer of the District office of Kerala State Pollution Control Board, Kasaragod, do hereby solemnly affirm and state as follows:

1. I am the Environmental Engineer, Kerala State Pollution Control Board (hereinafter referred to as Board), and duly authorized to represent the 5<sup>th</sup> respondent in the above case. I am aware of the facts affirmed by me in this report. I am swearing this report based on the best of my knowledge, information and belief and the facts revealed from the records.
2. It is respectfully submitted that this report is filed pursuant to the order of the Hon'ble Tribunal on 28-02-2025 and in continuation with the report on 17-08-2024.
3. An inspection was conducted by the Board officials along with the Assistant Engineer LSGD, Health Inspector, Overseer LSGD of the local body on 14-03-2025 to verify the progress achieved by the Panchayat in waste management and biomining.
  - a. Door to door collection of waste from residences and establishments in the Panchayat is done by Haritha Karma Sena. During the inspection, it was found that non-biodegradable wastes collected by the Haritha Karma Sena were dumped without adequate segregation in a roofed shed behind the collapsed MCF and some quantity was also kept outside the shed as well. Collection of waste from MCF and further processing is entrusted with a private agency named M/s GREEN WORMS by the local body. Collected waste is transported and segregated at the Material Recovery Facility (MRF) owned by the Green Worms at Ananthapuram Industrial Area, Kasaragod. Segregated recyclable waste is disposed through recyclers and RDF to cement



  
SUCHITRA V.  
Environmental Engineer

plants. The agency reported that they have collected and removed 299.65 tonnes of plastic during the month July, 2024 to February, 2025. Quantity of waste managed by the agency from date of contract with Panchayat to 23<sup>rd</sup> March 2025, is submitted and produced herewith as **Annexure (1)**.

- b. Regarding the legacy waste, bio-mining is yet to be started. They have identified an agency namely M/s M.C. Kutty Engineering Company, for biomining activity.
4. Also, during inspection, it was found that no measures were taken to re-establish the MCF which collapsed during the fire hazard reported on 14-02-2024. Fire-fighting equipment is not established, there is no power supply and sufficient provisions in case of any fire hazard.
5. The local body was directed to apply for the Authorization under SWM Rules, 2016 and to obtain Integrated Consent to Operate (ICO) for bio mining of legacy waste. A copy of letter No. PCB/KS RD/DO/G/MANGALPADY/173/2024 dated 24-09-2024 is submitted and produced herewith as **Annexure (2)**. No reply received from the Panchayat so far. The local body was also given letter vide this office letter no. PCB/KSRD/DO/G/MANGALPADY/173/2024 dated 19-03-2025, with directions to ensure the removal of legacy waste by biomining in a time bound manner, to provide safety measures for fire-fighting, and to take adequate measures for proper solid wastemanagement, a copy of which is submitted and produced herewith as **Annexure (3)**.
6. It is respectfully submitted that, in light of the continuous non-compliance and negligence observed from the local body, the Board has issued a Show Cause Notice to the Panchayat vide Show Cause Notice No. PCB/HO/EE3/OA169/2023 dated 25.03.2025, prior to issuing directions for the imposition of Environmental Compensation under Section 5 of the Environment (Protection) Act, 1986. The details of the Show Cause Notice are produced herewith and marked as **Annexure (4)**.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this the 26<sup>th</sup> day of March of 2025.



A handwritten signature in black ink, appearing to read "Suchitra V.", written over a diagonal line.

**SUCHITRA V.**  
Environmental Engineer

**ENVIRONMENTAL ENGINEER**  
**DISTRICT OFFICE, KASARAGOD**

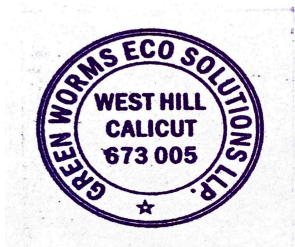
To,  
The Asst Environmental Engineer  
Pollution Control Board, Kasaragod

Respected Sir/Madam,

Green Worms Waste Management has been handling waste disposal in Mangalpady Panchayath since July 2024, supporting Haritha Karma Sena and improving waste collection efficiency. As per the Green Worms Agreement with Mangalpady GP, the responsibility of Green worms is to support Harith Karma sena in waste collection, make plans to improve the entire door to door collection and timely removal of waste collected by Haritha Karma sena. Through our intervention, we removed 15 tonnes of waste from Uppala town by clean up, restructured HKS operations, and **increased public participation in door-to-door collection from 20% to 56% by February 2025.**

However, the lack of a proper MCF remains a major challenge. **From July 2024 to February 2025, we removed 299,650 kg of waste from the MCF, and 25,300 kg so far in March 2025. On an average we are procuring 37456 KG non bio waste from Mangalpady GP.** Despite our efforts, the majority of the waste at the MCF premises consists of dumped legacy waste awaiting bio-mining, which is not under Green Worms' responsibility but is managed under a separate agreement with another party. **This limits storage space and hinders daily waste operations.**

This is the major crisis of Mangalppady, which affects Haritha Karma Sena, panchayat and Green Worms. Looking forward for your support. We have attached necessary data along with the letter. PFA



A handwritten signature in blue ink, appearing to be 'Sakkir'.

Sincerely,  
Muhammed Sakkir Nihal  
Project Coordinator  
Green Worms  
[sakkir@greenworms.org](mailto:sakkir@greenworms.org)

7012042121



# GREEN WORMS ECO SOLUTIONS LLP

## WASTE REMOVAL DATA BY GREEN WORMS FROM MANGALPADY GP FROM JULY 2024 TO MARCH 2025

MONTH	WASTE REMOVED(KG)
Jul 2024	28390
Aug 2024	56280
Sep 2024	35540
Oct 2024	28520
Nov 2024	45840
Dec 2024	30480
Jan 2025	40950
Feb 2025	33650
MAR 2025 (23RD)	25300
<b>Grand Total</b>	<b>324950</b>

## HARITHA KARMA SENA DOOR TO DOOR COLLECTION DATA

	July 2024	August 2024	September 2024	October 2024	November 2024	December 2024	January 2025	February 2025
TOTAL REVENUE	195500	324800	348300	385900	384200	404200	391500	417800
USERFEE HOUSEHOLDS	130550	262100	282900	314500	319350	334000	318500	350400
VISITED HOUSEHOLDS	4116	12364	12145	12180	11472	12166	11392	11550
COOPERATED HOUSEHOLDS	2611	5242	5638	6289	6387	6680	6370	7008
USERFEE COMMERCIALS	61550	62700	66400	71400	64850	70200	73000	67400
VISITED COMMERCIALS	1656	1361	1450	1443	1495	1594	1709	1504
COOPERATED COMMERCIALS	616	622	653	709	644	702	730	674
HOUSEHOLD COLLECTION %	20%	42%	45%	50%	51%	53%	52%	56%
WASTE REMOVED(KG)	28390 KG	56280 KG	35540 KG	28520 KG	45840 KG	30480 KG	40950KG	33650 KG



# GREEN WORMS ECO SOLUTIONS LLP

## ANALYSIS OF THE DATA

### Steady Increase in Waste Collection

- **July 2024: 28,390 kg**
- **August 2024: 56,280 kg** (*Nearly doubled*)
- **February 2025: 33,650 kg** (*Higher than initial months, but fluctuating*)
- There was a **significant spike in August**, possibly due to intensified collection efforts and clean up drives

### Household Collection Efficiency Improved

- **July 2024: 20%**
- **February 2025: 56%**
- Household waste collection efficiency has steadily improved, indicating **better community participation**

### Revenue Growth

- **July 2024: ₹1,95,500**
- **February 2025: ₹4,17,800** (*More than double*)
- This indicates successful implementation of **user fees and commercial waste collection charges**, additionally law enforcement from LSG officials

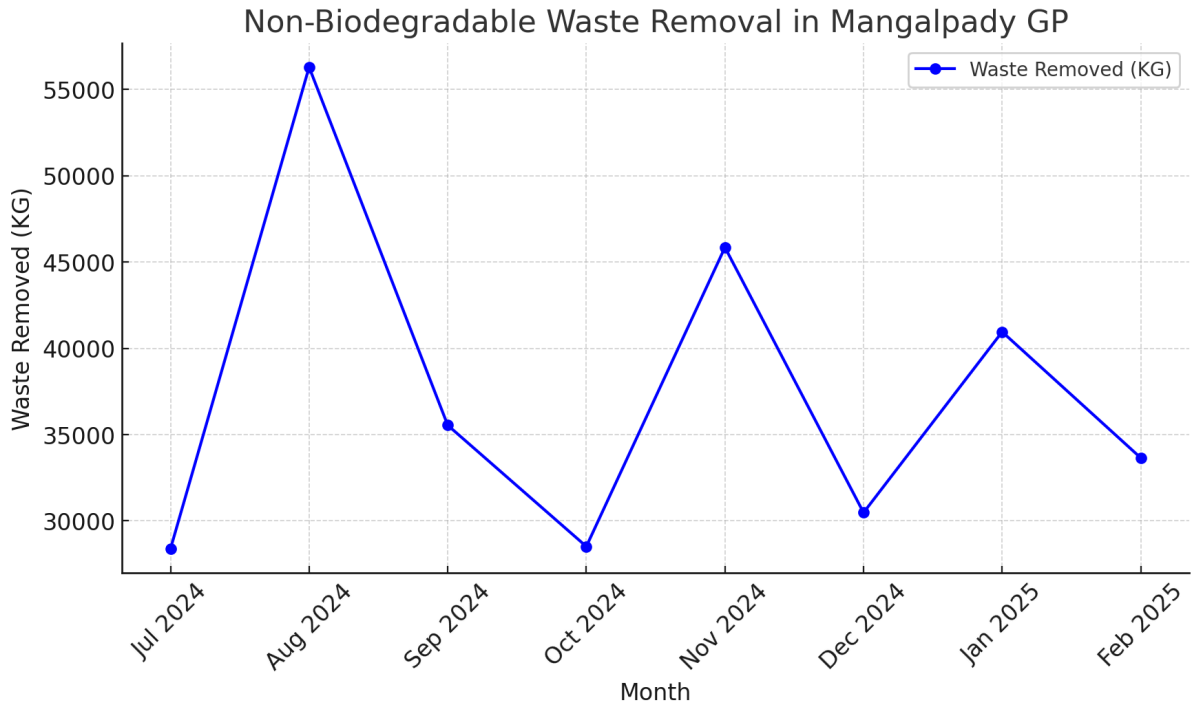
### Growth in Workforce & Wages

- **HKS Members** grew from **20 to 43**, providing **job opportunities to 23 more women**.
- Average **daily wage increased from ₹350 to ₹550**, a **57% rise**—a strong indicator of economic empowerment.

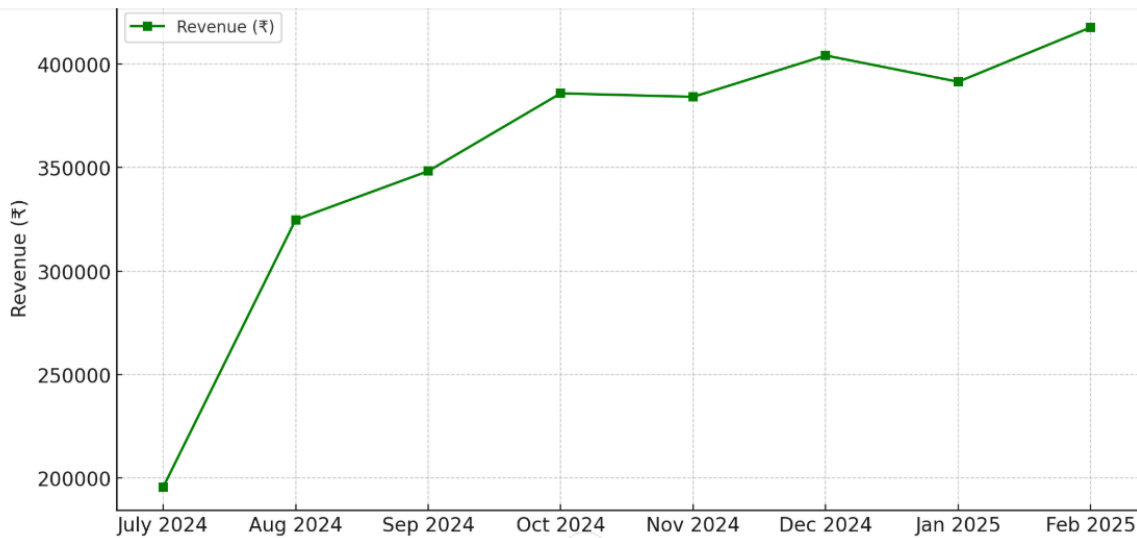
### Community Participation

- **Visited Households: Increased from 4,116 (July) to ~11,550 (Feb).**
- **Cooperated Households: Increased from 2,611 to 7,008**, showing better awareness and willingness to participate.

## NON BIO WASTE REMOVED BY GREEN WORMS



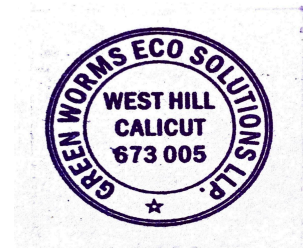
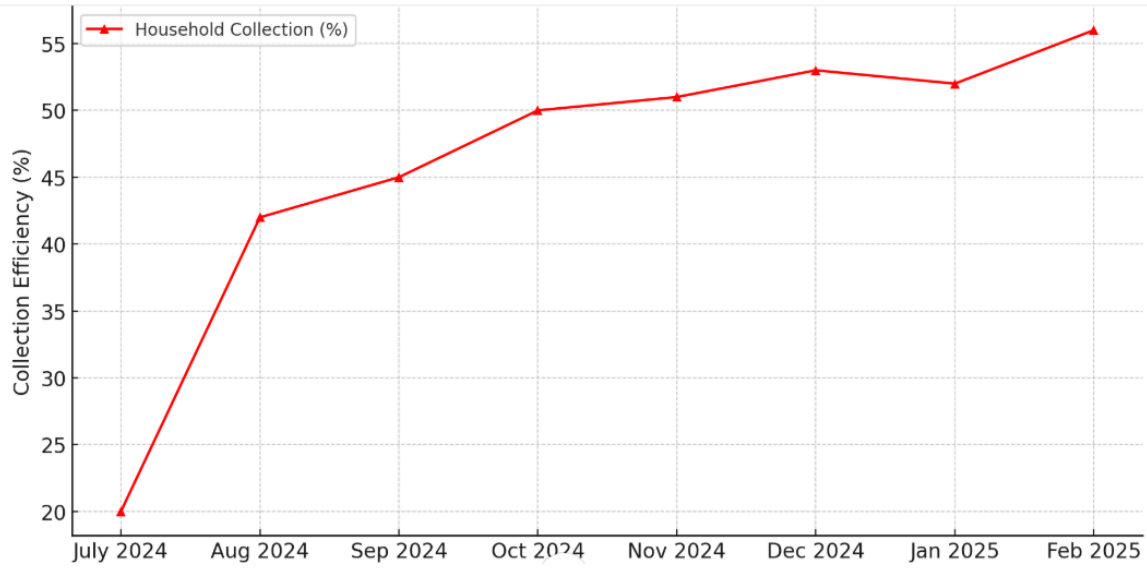
## HARITHA KARMA SENA REVENUE GROWTH - JULY 2024 TO FEB 2025





# GREEN WORMS ECO SOLUTIONS LLP

## HOUSEHOLD PARTICIPATION JULY 2024 TO FEB 2025



**Annexure 2**

Telephone: 04672201180

**KERALA STATE POLLUTION CONTROL BOARD**

കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, KASARGOD

ജില്ലാഓഫീസ്, കാസർഗോഡ്



M.A.M ARCADE, NEAR RAILWAY STATION, KANHANGAD - 671 315

എം.എ.എം. ആർക്കേഡ്, റെയിൽവേസ്റ്റേഷനു സമീപം, കാഞ്ഞങ്ങാട് 671 315

*In reply please refer to: PCB/KSRD/DO/G/MANGALPADY/173/2024*

Dated: 24.09.2024

From

**URGENT**

Environmental Engineer  
Kerala State Pollution Control Board  
District Office, Kanhangad, Kasaragod

To

The Secretary  
Mangalpady Panchayat

Sub: Non-compliance of Solid Waste Management Rules, 2016- reg.

Ref:

1. Minutes of the hearing held on 23.07.2024 in connection with waste management in Mangalpady Grama Panchayath, Kasaragod
2. Letter no. PCB/RKKD/160/2023-AE3 dated 23.08.2024 from Chief Environmental Engineer, Regional Office, Kozhikode
3. This office letter no PCB/KSRD/ICO/651/2014 dated 20.06.2024
4. Complaint received from Sri Mahamood Kaikamba against M/s KGN Apartment dated 03.09.2024

Sir,

As per the minutes of the meeting vide ref (1) it was directed from this office to send the list of health care facilities in your jurisdiction to review the compliance of BMW rules. But you haven't submitted the list till date. Also vide ref (2) it was directed to apply for the SWM Authorization of the Board, to apply for Integrated Consent to Operate (ICO) for bio mining of legacy waste of Kubanoor dumpsite, to submit the proposal of proposed FSTP in Uppala and to convene a meeting with all ward members and representatives of high-rise buildings to discuss the status of waste management. But you have neither submitted your applications nor submitted any reply for all the above directions to this office until now.

Regarding the complaint received against M/s KGN Apartment, it was directed to submit the current status and license details issued from panchayat vide ref (3), which you haven't submitted yet. Vide ref (4) a complaint was received again to this office against the said apartment. Hence you are directed to submit the details of the

residents of the apartment and also the action taken by the panchayat on the waste management issue of the abovesaid apartment at the earliest.

Submit the reply for all the above directions within 15 days to this office.

Signed by

Dinesh K S

Date: 25-09-2024 07:53:50

Yours faithfully

Environmental Engineer

Encl: Ref (4)

Copy to:

1. Chairperson, KSPCB, Head Office, Trivandrum
2. Member Secretary, KSPCB, Head Office, Trivandrum
3. Chief Environmental Engineer, KSPCB, Regional Office, Kozhikode



In reply please refer to: PCB/KSRD/DO/G/MANGALPADY/173/2024 19.03.2025

From

**URGENT**

Environmental Engineer  
Kerala State Pollution Control Board  
District Office, Kanhangad, Kasaragod

To

The Secretary  
Mangalpady Panchayat

Sub: Non-compliance of Solid Waste Management Rules, 2016- reg.

- Ref: 1. Minutes of the hearing held on 23.07.2024 in connection with waste management in Mangalpady Grama Panchayath, Kasaragod  
2. Minutes of the hearing held on 14.08.2024 in connection with waste management in Managalpady Grama Panchayath, Kasaragod in the chamber of Chief Environment Engineer.  
3. Letter No. PCB/KSRD/DO/G/MANGALPADY/173/2024 dated 24.09.2024 Issued from this office.  
4. Joint inspection conducted by Board Officials, Assistant Engineer, LSGD Mangalpady Panchayath and Health Inspector on 14.03.2025

Sir,

As per the ref (4) cited, Joint inspection was conducted at Mangalpady Gramapanchayath so as to assess the status of compliance of Solid Waste Management Rules, 2016 on 14.03.2025 . It was observed that large quantity of legacy waste and waste collected in the recent past were dumped in the Kubanoor dumpsite without adequate segregation and process . The waste processing facility was closed, and no fire protection system was provided at the dumpsite. The collection and processing of the waste generated in the local body was entrusted with a private enterprise named M/s Green worms. The work force engaged there were not adequate to handle the waste that was being collected daily. It was informed by the panchayat officials that they had placed a proposal for biomining and completed initial levels. It was further observed that road side waste dumping

was still persisting and large quantity of solid wastes including slaughter waste were seen dumped in vacant private lands. It is informed by Harithakarmasena members that many households and shops are not co-operating with harithakarmasena.

Also vide ref (2) it was directed to apply for the SWM Authorization of the Board, to apply for Integrated Consent to Operate (ICO) for bio mining of legacy waste of Kubanoor dumpsite, to submit the proposal of proposed FSTP in Uppala and to convene a meeting with all ward members and representatives of high-rise buildings to discuss the status of waste management. But you have neither submitted your applications nor submitted any reply for all the above directions. As per the ref (3), a direction letter was issued from this office, but no response has been received from the Panchayat Secretary.

You are hereby directed to comply with following instructions and submit the action taken report with in 15 days of receipt of this notice.

1. A meeting shall be convened with all ward members and representatives of high-rise buildings to discuss the status of waste management by the Panchayath.
2. The necessary arrangements shall be made to create awareness among households and shop owners regarding waste collection and management to enhance waste collection efficiency.
3. Dedicated strategy shall be established by the local body to ensure effective waste management . The legacy waste in the Kubanoor dumpsite shall be bio-mined and site shall be cleared immediately in a time bound manner.
4. Solid waste dumped at road sides and private vacant lands shall be cleared immediately.
5. Firefighting equipment shall be installed at the dumpsite.
6. A detailed report shall be submitted incorporating a dedicated strategy with gap analysis on total solid waste generated and its quantity wise mode of disposal and future proposals. The report shall include effective waste management and its time bound action plan.
7. The application for authorization under solid waste management rules shall be submitted online to the district office.
8. The application for the Board's consent for biomining shall be submitted through online portal to the District Office for starting the biomining operation.

9. Application for Consent to Establish for FSTP plant shall be submitted to the District without further delay.



Yours faithfully

A handwritten signature in green ink, appearing to be "D. S. S.", written over a horizontal line.

Environmental Engineer

Copy to:

1. Chairperson, KSPCB, Head Office, Trivandrum
2. Member Secretary, KSPCB, Head Office, Trivandrum
3. Chief Environmental Engineer, KSPCB, Regional Office, Kozhikode

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairperson: 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



**KERALA STATE POLLUTION CONTROL BOARD**

കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



PCB/HO/EE3/OA169/2023

Date: 25.03.2025

Regd A/D

**SHOWCAUSE NOTICE**

Sub: Imposition of Environmental Compensation on Mangalpady Panchayat.

- Ref: 1.This office Letter No. PCB KSRD/MSW/492/2007 dated 27.04.2019  
2.This office Letter No. PCB/KSRD/SMW/127/2016 dated 21.06.2019  
3.This office Letter No. PCB/KSRD/COMP/MANJESWAR/2019 dated 02.03.2020  
4.This office letter No: PCB/KSRD/SWM/127/2016 dated 17.09.2020  
5.This office letter No. PCB/KSRD/G/EC/142/2019 dated 30.11.2020  
6.Show cause notice No. PCB/HO/SFE-2/SWM-KASARGOD/2018 dated 19.02.2021  
7.This office letter No. PCB/KSRD/G/EC/142/2019 dated 14.02.2022  
8.Notice No. PCB/HO/SEE-2/SWM-KASARGOD/2018 dated 24.04.2022  
9.Notice No. PCB/RO/KKD/GEN/MSW/19105 dated 10.04.2023  
10.Show cause notice No.PCB/RO-KKD/KSGD/MSW/MGP/01/2023 dated 03.07.2023  
11.Show cause notice No. PCB/KSRD/SWM/127/2016 dated 14.02.2024  
12. Letter no.PCB/KSRD/DO/G/MANGALPADY/173/2024 dated 19.03.2025,

WHEREAS the Government of India, in the exercise of its powers conferred under the Environment (Protection) Act, 1986, has notified the Solid Waste Management (SWM) Rules, 2016 to ensure effective management of solid waste for the protection of the environment and public health;

AND WHEREAS the Hon'ble National Green Tribunal (NGT), in O.A. 606/2018, directed all local bodies, including Mangalpady Panchayat, to implement the SWM Rules, 2016 by establishing adequate infrastructure for the collection, segregation, processing, and disposal of solid waste in a time-bound manner;

AND WHEREAS the Mangalpady Panchayat was instructed to implement the SWM Rules, 2016, vide references (1) and (2), but failed to comply with the directions, necessitating a site inspection on 22.02.2020. The inspection revealed severe violations, leading to the issuance of a Show Cause Notice vide reference (3);

AND WHEREAS despite repeated directions and adequate opportunities for compliance, the Panchayat failed to rectify the deficiencies, resulting in a recommendation for imposing Environmental Compensation of ₹7 lakhs till 31.10.2020, as communicated vide reference (5);

AND WHEREAS a Show Cause Notice was issued by the Chairman, Board, vide reference (6) for continued non-compliance. Even after the hearing before the Chairman, the Panchayat failed to take corrective measures, necessitating further recommendation for the imposition of Environmental Compensation till December 2021, as per reference (7);

AND WHEREAS directions under Section 5 of the Environment (Protection) Act, 1986 (vide reference 8) and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 and Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 (vide reference 9) were issued by the Board. However, the Panchayat continued to exhibit non-compliance with the statutory provisions;

AND WHEREAS a site inspection on 03.11.2023 revealed substantial volumes of unprocessed legacy waste and recently collected waste dumped indiscriminately without any treatment. The biomining operations had not commenced, and the site was inadequately managed, evidenced by the absence of personnel and overgrowth of wild vegetation. The occurrence of a significant fire on the night of 12-13 February 2024, causing damage to the waste processing facility, further aggravated the environmental degradation;

AND WHEREAS a subsequent Show Cause Notice was issued on 14.02.2024 (vide reference 11) for persistent non-compliance with the SWM Rules, 2016. Despite repeated directions, the Panchayat has failed to comply with its statutory obligations, leading to severe environmental harm and violation of the directives of the Hon'ble NGT.

AND WHEREAS in order to review the waste management in Mangalpady Grama Panchayath and progress in action taken by the Panchayath in remediating the site, the Chairperson, Kerala State Pollution Control Board convened a hearing with the Secretary, Mangalpady Panchayat on 23.07.2024. In compliance with the decision of above said hearing, the Chief Environmental Engineer, Regional office, Kozhikode conducted a joint meeting with Environmental engineer, District Office, Secretary, Mangalppady Grama Panchayat and representative from Private waste managing agency on 14.08.2024.

AND WHEREAS The panchayat officials reported that the the collected waste will be removed before August 2024 and the Biomining work will commenced thereafter and will be completed by 31.03.2025

AND WHEREAS an inspection was conducted on 14.03.2025 by the officials of the Board along with representatives from the Local Self Government Department (LSGD) and the Health Department to assess the progress in implementing the SWM Rules.

AND WHEREAS the inspection revealed that non-biodegradable waste collected is inadequately segregated and dumped in a roofed shed behind the collapsed MCF. The biomining of legacy waste has not commenced. The collapsed MCF has not been re-established, and there is a lack of fire-fighting equipment, power supply, and adequate safety measures, increasing the risk of further fire hazards. Unauthorized dumping of non-segregated solid, plastic, and slaughter waste on vacant private lands and roadsides continues, and the efforts of the local body to address these issues remain unsatisfactory. The Panchayat has also failed to obtain the necessary

Authorization under the SWM Rules, 2016, and Integrated Consent to operate for biomining of legacy waste, despite repeated instructions, with no response received on this matter.

NOW, THEREFORE, in the exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, read with Government of India Notification S.O. 327(E) dated 10.04.2001, the Mangalpady Panchayat has to remit Environmental Compensation of ₹1,00,000 (Rupees One Lakh Only) per month for the period from April 2020 to March 2025, amounting to a total of ₹60,00,000 (Rupees Sixty Lakhs Only) for failure to comply with the SWM Rules, 2016. Accordingly you are directed to show cause reasons within 15 days as to why the Board shall not recover Environmental compensation of Rs.60 Lakhs (Rupees Sixty Lakhs only) due to the non-compliance outlined

For and on behalf of the  
Kerala State Pollution Control Board

  
CHAIRPERSON

To

The Secretary,  
Mangalpady Panchayat

Copy to:

1. The Special Secretary,  
Local Self Government Department
2. The District Collector  
Kasaragod
3. The Director  
Panchayath Directorate,  
Swaraj Bhavan, Ground Floor,  
Nanthancod, Kowdiar P.O,  
Thiruvananthapuram – 695 003.
4. The Chief Environmental Engineer  
Regional Office, Kozhikode
5. The Environmental Engineer  
District Office, Kasaragod